

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal-371/252/ND/2018

In the matter of :
JSR Entertainment (P) Ltd

..PETITIONER

SECTION :
Under Section 252

Order delivered on 10.4.2018

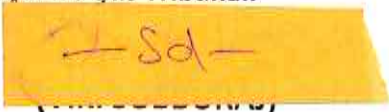
Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)
V.K. Subburaj,
Hon'ble Member (Tech.)

For the Petitioner /Op. Creditor : Mr. Jitender Arora, PCS
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned authorized representative for the Appellant is present and moves this appeal. It is represented by the Ld. AR that service of the appeal along with annexure has been duly effected and the proof is available as per acknowledgement available along with typed set of documents filed along with the appeal which shows that copy of appeal has been served upon the respondent ROC on 05.4.2018. Pursuant to the notice, Ld. Company Prosecutor is present and seeks time to file reply/observations to the appeal. In view of the said representation, 4 weeks time is granted to file its reply. In relation to Income tax Department, Ld. AR for the appellant represents that a copy of the appeal along with annexure will be made available to the Income tax Department at the address which has been notified on the Notice Board of this Tribunal.

Let the same be complied with within a period of one week. Upon service of appeal along with annexure, Income tax Department to respond by filing its reply/observations within a period of 3 weeks from today. Post the matter before the Ld. Registrar, NCLT after compliances, as above and upon compliance, the matter be listed before this Tribunal.



MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
10.4.2018